

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (CAA) No. 09/Chd/Hry/2018**

**Under Section 230 to 232 of  
the Companies Act, 2013.**

**In the matter of Scheme of Amalgamation of :**

Caraf Builders & Constructions Private Limited  
...Petitioner No.1-Transferor Company

With

DLF Cyber City Developers Limited  
... Petitioner No.2-Transferee Company

Present: Mr. U.K. Chaudhary, Sr. Advocate with Mr. Nahush Jain and Mr. Naveen Dahiya, Advocates for the petitioner-companies.  
Mr. O.P. Sharma, Official Liquidator, Chandigarh and also for Regional Director (Northern Region), MCA, New Delhi.  
Mr. Yogesh Putney, Advocate for Income Tax Department.

As reported by the office, the reports of the Income Tax Department in respect of both the companies have been filed vide Diary No. 1182 dated 20.08.2018. The same be taken on record. The learned Senior Counsel for the petitioner-companies submits that the response with regard to the objections raised by the Income Tax Department have already been answered in the reply affidavit/undertaking filed by the companies authorised representative vide Diary No. 2487 dated 13.07.2018.

Arguments heard. Reserved.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member(Technical)

September 12, 2018  
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